

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DHINGRA JARDINE
INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	DHINGRA JARDINE INFRASTRUCTURE PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	13 th March, 2006
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U45201DL2006PTC147404
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 71, Chitra Gupta Road Paharganj, South Delhi-110025, New Delhi, India
6.	Insolvency Commencement date in respect of corporate debtor	16 th September, 2022 (Copy of order received by IRP on 19 th September, 2022)
7.	Estimated Date of closure of insolvency resolution process	15 th March, 2023 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Gautam Singhal IBBI/IPA-001/IP-P01437/2018-2019/12240
9.	Address and Email of the Interim Resolution Professional as registered with the Board	C - 35, Ground Floor, Vivek Vihar, Phase - 1, New Delhi, National Capital Territory of Delhi ,110095 Email: gautam@klfindia.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon – 122018 Email:- Cirp.djipl@gmail.com
11.	Last Date of Submission of Claims	3 rd October, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	1. Allottees under Real Estate Projects
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Ms. Nisha Malpani IBBI/IPA-001/IP-P00058/2017-2018/10136 Email Id: ip.nmalpani@gmail.com Address: N Malpani & Associates, Chartered Accountants, Regus, Level 9, Spaze I-Tech Part, A1 Tower, Sector - 49, Sohna Road, Gurgaon, Haryana ,122018 2. Mr. Man Mohan Vij IBBI/IPA-001/IP-P01326/2018-2019/12099 Email Id: mm_vij@yahoo.co.in Address:C318, Sushant Lok I, Gurgaon, Haryana ,122009

		3. Mr. Sandeep Chandna IBBI/IPA-002/IP-N00447/2017-2018/11237 Email Id: cssandeep@live.in Address: H. No.23, GF, A Block, South City 2, Sector 49, Sohna Road, Gurgaon-122018, Haryana
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a)Web Link:- https://ibbi.gov.in/home/downloads (b) Details of authorized representatives is available at Point 13 above

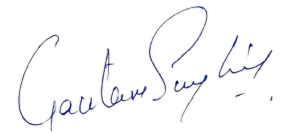
Notice is hereby given that the National Company Law Tribunal, Court-V, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Dhingra Jardine Infrastructure Private Limited** on 16th September, 2022. It is pertinent to note that copy of order was received by Interim Resolution Professional on 19th September, 2022.

The creditors of **Dhingra Jardine Infrastructure Private Limited** are hereby called upon to submit their claims with proof, on or before **3rd October, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class of Homebuyers/Allottees, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class of Homebuyers/Allottees in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Gautam Singhal
Interim Resolution Professional
For Dhingra Jardine Infrastructure Private Limited
IBBI Registration No. IBBI/IPA-001/IP-P01437/2018-2019/12240

Place: New Delhi
Date: 20.09.2022

सेंट्रल बैंक ऑफ इंडिया
Central Bank of India
1911 से आपके लिए "केन्द्रित" "CENTRAL" TO YOU SINCE 1911
BRANCH OFFICE: TILAK NAGAR NEW DELHI-110018
POSSESSION NOTICE (For Immovable Property)
Appendix-IV [See Rule - 8(1)]

Whereas, the undersigned being the Authorized Officer of the Central Bank of India, Tilak Nagar Branch, New Delhi, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13(2) and 13(12) read with the Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 30.06.2022, calling upon the Borrower: M/S TESON CONSTRUCTION, House No.5 (Near Masjid) Ward No.13, At + Po - Rania, PS: Rania Tehsil: Rania, Distt: Sirsa, Haryana-125076, to repay the amount mentioned in the notice being Rs.1,36,81,767.73 (Rupees One Crore Thirty Six Lakh Eighty One Thousand Seven Hundred Sixty Seven and Seventy Three Paise Only) (which represents the principal plus interest due as on the 30/06/2022), plus interest and other charges from 01/07/2022 to till date within 60 days from the date of receipt of the said notice. The Borrower having failed to pay the entire dues of the bank, notice is hereby given to the borrower, the Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act, read with Rule 8 of the Security Interest (Enforcement) Rule 2002 on this 19th Day of September 2022. The borrower and the Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Central Bank of India, Tilak Nagar Branch, New Delhi for an amount of Rs.1,36,81,767.73 (Rupees One Crore Thirty Six Lakh Eighty One Thousand Seven Hundred Sixty Seven and Seventy Three Paise Only) (which represents the principal plus interest due on the 30/06/2022), plus interest and other charges from 01/07/2022.

The Borrowers attention is invited to provisions of Sub-Section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Built up Industrial Property (Basement, Ground Floor, 1st Floor, 2nd Floor, 3rd Floor, 4th Floor) Land Area 307.13 Sq.Mtr. of Industrial Plot No.206, Block-C, Rewari Line, Industrial Area Phase-2, Mayapuri, New Delhi-110064 with roof rights which is bounded as under :-
North Side: 60 Feet Road South Side: 20 Feet Service Lane
West Side: C-207
East Side: Remaining part of Plot No.C-206 owned by Baljeet Singh, Alam Singh, Devinder Singh.

DATE: 19.09.2022
PLACE: NEW DELHI
Authorised Officer
Central Bank of India

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF DHINGRA JARDINE INFRASTRUCTURE PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of Corporate Debtor	DHINGRA JARDINE INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	13th March, 2006
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201DL2006PTC147404
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 71, Chitra Gupta Road Paharganj, South Delhi, New Delhi-110025
6. Insolvency commencement date in respect of Corporate Debtor	16th September, 2022 (Copy of order received by IRP on 19th September, 2022)
7. Estimated date of closure of insolvency resolution process	15th March, 2023 (180th day from the date of commencement of insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Gautam Singhal Reg. No.: IBB/PA-001/1P-P01437/2018-2019/12240
9. Address & email of the interim resolution professional, as registered with the board	C-35, Ground Floor, Vivek Vihar, Phase - 1, New Delhi-110095 Email : gautam@kifindia.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Immaculate Resolution Professionals Private Limited Unit No. H. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: cirp.djpl@gmail.com
11. Last date for submission of claims	3rd October, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Allottees under Real Estate Projects
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	1. Ms. Nisha Malpani Reg. No.: IBB/PA-001/1P-P00508/2017-2018/10136 Email : p.nmalpani@gmail.com Add: N Malpani & Associates, Chartered Accountants, Regus, Level 9, Spaze I-Tech Park, A1 Tower, Sector-49, Sohna Road, Gurgaon, Haryana-122018 2. Mr. Man Mohan Vij Reg. No.: IBB/PA-001/1P-P01326/2018-2019/12099 Email : mm_vij@yahoo.co.in Add: C-318, Sushant Lok-I, Gurgaon, Haryana-122009 3. Mr. Sandeep Chandna Reg. No.: IBB/PA-002/1P-N00447/2017-2018/11237 Email: csandeep@live.in Add: H. No.23, GFA Block, South City 2, Sector-49, Sohna Road, Gurgaon-122018, Haryana
14. (a) Relevant forms available at (b) Details of authorized representatives available at	(a) Web Link: https://ibbi.gov.in/home/downloads available at Form 13 above. (b) Details of authorized representatives is available at Form 13 above.

Notice is hereby given that the National Company Law Tribunal, Court-V, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against DHINGRA JARDINE INFRASTRUCTURE PRIVATE LIMITED on 16th September, 2022. It is pertinent to note that copy of order was received by Interim Resolution Professional on 19th September, 2022. The creditors of DHINGRA JARDINE INFRASTRUCTURE PRIVATE LIMITED are hereby called upon to submit their claims with proof, on or before 3rd October, 2022 to the Interim Resolution Professional at the correspondence address mentioned against entry No.10 only. The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means. A financial creditor belonging to a class of Home buyers/Allottees, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class of Home buyers/Allottees in Form CA. Submission of false or misleading proof of claims shall attract penalties. Gautam Singhal

Date: 20.09.2022
Place: New Delhi
Interim Resolution Professional for DHINGRA JARDINE INFRASTRUCTURE PRIVATE LIMITED
IBBI Registration No.: IBB/PA-001/1P-P01437/2018-2019/12240

Form No-INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

Form No-INC-26
(Pursuant to Rule 30(a) of the Companies (Incorporation) Rules, 2014)
PUBLIC NOTICE
BEFORE THE CENTRAL GOVERNMENT, NORTHERN REGION
AND
In the matter of Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(a) of the Companies (Incorporation) Rules, 2014, AND
In the matter of CLASSIFY TECHNOLOGY PRIVATE LIMITED having its registered office at L-18, Lajpat Nagar II, New Delhi-110024
The Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Friday the 22nd Day of July, 2022 to enable the company to change its Registered Office from "NCT OF DELHI" to "THE STATE OF HARYANA".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at the address mentioned below:
Unit No 506, 5th Floor World Mark 3, Aerocity, New Delhi-110037
For & on behalf of BELGAUM RENEWABLE ENERGY PRIVATE LIMITED
Sel- VISHAL BINDRA (Director)
Din No. 00059127
Add: L-18, Lajpat Nagar 2, New Delhi -110024

RAGHAVENDRA RAHUL KORLAM
(DIRECTOR)
Date : 21.09.2022
Place : New Delhi
DIN : 08925952

Form No-INC-26
(Pursuant to Rule 30(a) of the Companies (Incorporation) Rules, 2014)
PUBLIC NOTICE
BEFORE THE CENTRAL GOVERNMENT, NORTHERN REGION
AND
In the matter of Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(a) of the Companies (Incorporation) Rules, 2014, AND
In the matter of CLASSIFY TECHNOLOGY PRIVATE LIMITED having its registered office at L-18, Lajpat Nagar II, New Delhi-110024
The Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Friday the 22nd Day of July, 2022 to enable the company to change its Registered Office from "NCT OF DELHI" to "THE STATE OF HARYANA".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address mentioned below:
Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen days from the date of publication of this notice with a copy to the applicant company at the address mentioned below:
Unit No 506, 5th Floor World Mark 3, Aerocity, New Delhi-110037
For & on behalf of BELGAUM RENEWABLE ENERGY PRIVATE LIMITED
Sel- VISHAL BINDRA (Director)
Din No. 00059127
Add: L-18, Lajpat Nagar 2, New Delhi -110024

Bank of Baroda
NEHRU PLACE BRANCH, 17/18, PUNJ ESSEN HOUSE, NEHRU PLACE, NEW DELHI-110019
PUBLIC NOTICE

This is to inform the general public that Bank of Baroda, Nehru Place Branch intends to accept the undermentioned property standing in the name of M/s. Inspiration Overseas, a partnership firm having its registered office at N-132 Panchsheel Park, New Delhi-110017, as security for credit facility requested by one of our customers. In case anyone has got right / title / interest / claims over the undermentioned property, they are advised to approach the bank within 10 days along with necessary proof to substantiate their claim.

In case no response is received within 10 days, it is presumed that the property is free of any charge / claim / encumbrance and bank shall proceed with the mortgage.

DETAILS OF PROPERTY
Industrial Plot No.36, Udyog Vihar, Phase-VI, Sector-37, Gurgaon, Haryana - 122001, Admeasuring 2549.66 Sq. Yds. in the name of M/s. Inspiration Overseas.
Boundaries:- North - East: Other Property North - West: Other Property South - East: Entry from Road South - West: Entry from Road
Date: 21.09.2022 (Branch Head, Bank of Baroda, Nehru Place, New Delhi)

FORM A SCHEDULE-I PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF CONCORD ENTERPRISES PRIVATE LIMITED

1. Name of Corporate Person	CONCORD ENTERPRISES PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	04.11.1993
3. Authority under which Corporate Person is Incorporated/Registered	(Registrar of Companies/Ministry of Corporate Affairs) New Delhi
4. Corporate Identity Number/Limited Liability Identity Number of corporate person	U74899DL1993PTC055934
5. Address of the Registered Office and Address and Principal Office (if any) of Corporate Person	JP/96 Maurya Enclave, Pitampura, Delhi-110034
6. Liquidation Commencement Date of Corporate Person	September 17, 2022
7. Name, Address, E-mail Address, Telephone number and the Registration Number of the Liquidator	Ms. Monika Kohli Address- 31/36, Basement, Old Rajinder Nagar, New Delhi-110060 Email ID: monikakohli@gmail.com Mob- 9810480983 Registration No. IBB/PA-002/IP-N00078/2017-2018/10209
8. Last date of Submission of Claim	October 16, 2022

Notice is hereby given that Concord Enterprises Private Limited has commenced voluntary liquidation w.e.f. September 17, 2022. The stakeholders of the Concord Enterprises Private Limited are hereby called upon to submit a proof of their claims, on or before October 16, 2022 to the liquidator at the address mentioned against item no. 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proof of claim shall attract penalties.

Date: 20.09.2022
Place: New Delhi
IP Reg No.- IBB/PA-002/IP-N00078/2017-2018/10209
Monika Kohli
Insolvency Professional

यूनियन बैंक ऑफ इंडिया
Union Bank of India
भारत सरकार का उद्यम
A Government of India Undertaking
आंध्र बैंक
आंध्र प्रदेश
आंध्र बैंक
आंध्र प्रदेश

Laksar Branch.
Balawali Tiraha, Laksar,
.Dist Haridwar-247663.

POSSESSION NOTICE
[RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002]
(For Immovable Property)

Whereas the undersigned being the authorized officer of the Union Bank of India, Dehradun C/P Branch, Dehradun, Uttarakhand under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Sec 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued the demand notice dated 07.04.2021 calling on the date mentioned against each account stated here in to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/ guarantor having failed to repay the amount, notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers on him/ her under Section 13(4) of the said Act read with rule 8 of the said rules on the date mentioned against each account.

The borrower/ guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Union Bank of India, for the amount and further interest & Cost etc. thereon.

The borrower's attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrower/ Guarantor & Address	Demand Notice Date	Date of Possession	Description of the mortgaged Movable/Immovable property	Amount Rs.
1.Smt Chinta, Wife of Late Shri Sethpal (Legal Heirs of Late Shri Sethpal S/O Kalam Singh)	05 October 2021	14 September 2022	All That Part and Parcel of the Residential house, ward no.9(Ward No 8 Kehra Pargana, Khasra No 235/2/4 as per Sale Deed), measuring 124 Sqmt Behind Government Hospital, Keshav Nagar, Pargana Manglur Laksar, Dist Haridwar-247663 situated at Tehsil Laksar, District Haridwar, belonging to Late Mr.Sethpal and bounded as follows : As per Sale Deed North:Rasta 10 ft wide, South: Plot Of Mr Vedpal, East: House of Mrs Nirmala, West: Plot of Seller, As per Actual/Valuation North: Kutcha rasta 12 ft wide, South: Open Property Land of others, East:Residential property of others, West: Kutcha Rasta 8 ft wide	Rs1,18,894/- (Rupees One Lac Eighteen Thousand Eight Hundred and ninety Four Only) as on 31/08/2021 and interest thereon

Place : Dehradun
Date : 21.09.2022
Authorised Officer,
Union Bank of India, Dehradun

U.P. POWER CORPORATION LIMITED INVITING TENDER (THROUGH E-BIDDING ONLY) TENDER SPECIFICATION NO. 01/PLG/UMPP-II/HYDRO/500 MW/2022

U.P. Power Corporation Limited on behalf of Distribution Licensees of U.P., invites proposals for procurement of 500 MW of power from Hydro Power Generating Station(s) for a period of 25 (Twenty Five) years during the month May to October each year. Bidders may download the Bidding Document from MSTC ecommerce website (DEEP Portal) <https://mstcecommerce.com> from 22-09-2022 onwards. The last date of submission of Bid is 21-10-2022 at or before 14:00 hrs (IST) on the MSTC ecommerce portal (DEEP Portal). Response to invitation will be opened on the same day at 15:00 hrs (IST) on the above portal. Bidders should regularly visit website to keep themselves updated regarding clarifications / amendments / time extensions, etc., if any. Note: U.P. Power Corporation Limited reserves the right to cancel or modify the process any time without assigning any reason and without any liability. This is not an offer. Chief Engineer (Planning) UP Power Corporation Limited (A Govt. of UP Undertaking) 3rd Floor, Shakti Bhawan Extn.-14 Ashok Marg, Lucknow - 226001 Phone no. 0522 2218297 Email-cgm2plg@yahoo.co.in/cgm2plg@gmail.com संख्या: 284- जस/पाकॉल./2022 दि. 20-9-2022

ICICI Bank
Branch Office: NBCC Place Pragati Vihar, New Delhi- 110003
Regd. Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodra- 390 007
Corporate Office: ICICI Bank Towers, Bandra- Kurla Complex, Bandra (E), Mumbai- 400 051

PUBLIC NOTICE - TENDER CUM AUCTION FOR SALE OF SECURED ASSET
Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with proviso to rule 8(6) and rule 9(1) of Security Interest (Enforcement) Rules, 2002

Whereas, the Authorized Officers of IDBI Bank led consortium member Banks ("Banks/IDBI Bank Consortium") under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002, ("SARFAESI Act") and in exercise of the powers, conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 ("Rules"), issued a statutory demand notice on the dates as mentioned in the table below ("Demand Notice") under section 13(2) of the said Act, calling upon M/s SMS Paryavaran Limited ("the Borrower"), Mr. Sudhir Narayanrao Modak, Mr. Manimay Sengupta, Mr. Munendra Kumar Singh, Ms. Sucheta Modak, Ms. Parbati Sengupta, Ms. Uma Singh (hereinafter collectively referred as "Guarantors / Security Providers") to repay the amount mentioned in their respective Demand Notice as per the details mentioned in table below along with further interest, default/penal interest, cost and other charges thereon till the date of payment in accordance with their respective obligations stipulated in the underlying transaction documents, within 60 days from the date of receipt of the said demand notice. That, the Noticee (s) failed and neglected to comply with the said demand.

Hereinafter, all the aforesaid Borrower, Guarantors and the Security Providers are collectively referred to as "Noticee(s)".

SCHEDULE

Sr. No.	Name of Bank	Date of demand notice	Amount Outstanding (₹)	Outstanding as on
1.	Canara Bank	November 29, 2018	33,44,60,835.03	October 31, 2018
2.	State Bank of India	September 26, 2019	28,60,47,277.60	September 25, 2019
3.	IDBI Bank Limited	June 27, 2018 amended on October 31, 2018	26,27,31,745.51	October 01, 2018
4.	ICICI Bank Limited	October 25, 2019	23,81,44,399.59	September 30, 2019
5.	SIDBI	January 22, 2019	7,42,51,188.00	January 21, 2019
6.	HDFC Bank Limited	August 29, 2019	6,21,35,504.51	July 31, 2019

And whereas, in exercise of powers conferred under section 13(4) of the SARFAESI Act read with the Rules, the undersigned being the Authorized Officer of ICICI Bank Limited (on behalf of IDBI Bank consortium) has taken physical possession of Secured Assets as detailed below ("Secured Assets"). Public at large is hereby informed that ICICI Bank Limited (on behalf of IDBI Bank consortium), is inviting offers for the sale of Secured Assets (as described in the Schedule below) under the provisions of SARFAESI Act and the Rules thereunder on "As is where is basis", "As is what is basis", "Whatever there is basis" and "Without any recourse basis" as per details given below.

SCHEDULE

Sr. No.	Description of the Secured Assets	Reserve Price (In ₹)	Earnest Money Deposit ("EMD") (In ₹)	Bid Increment Value (In ₹)	Date of Property Inspection and time	Last date of submission of EMD	Date and time of e-Auction
1.	Property No. 4, Block E-1, Sector 7, Rohini, New Delhi in the name of owned by Mr. Sudhir Narayanrao Modak, Mr. Manimay Sengupta, Mr. Munendra Kumar Singh, Mr. Manimay Sengupta, Ms. Sucheta Sudhir Modak, Ms. Uma Singh & Ms. Parbati Sengupta (Admeasuring 179.40 Sq Yards)	8,96,00,000.00	89,60,000.00	5,00,000.00	October 10, 2022 (11:00 AM to 1:00 PM) with prior intimation	October 27, 2022 up to 4:00 PM	October 28, 2022 (12:00 PM to 1:00 PM)
2.	Flat no. 96 at Hans Dhawani Block, Raja Enclave, CGHS Main Road, Road No. 44, Pitampura, New Delhi owned by Mr. Sudhir Narayanrao Modak. (Admeasuring 850 Sq Feet)	85,40,000.00	8,54,000.00	1,00,000.00	October 10, 2022 (2:00 PM to 3:00 PM) with prior intimation	October 27, 2022 up to 4:00 PM	October 28, 2022 (12:00 PM to 1:00 PM)
3.	Flat No. 60D, Third Floor, Pocket AG-1, Vikaspuri, New Delhi-110018 in the name of Mrs. Uma Singh (Admeasuring 699.65 Sq Feet)	66,50,000.00	6,65,000.00	1,00,000.00	October 10, 2022 (4:00 PM to 5:00 PM) with prior intimation	October 27, 2022 up to 4:00 PM	October 28, 2022 (12:00 PM to 1:00 PM)

TERMS & CONDITIONS

(1) The online auction will be conducted through M/s e-Procurement Technologies Limited (Auction tiger) on the website of auction agency i.e. <https://icicibank.auctiontiger.net> and shall be subject to terms & condition contained in the Tender cum Auction Document which is available on <https://icicibank.auctiontiger.net>.

(2) For any clarifications with regard to inspection, terms and conditions of the auction or submission of tenders, kindly contact Mr. Pankaj Srivastava, Authorized Officer of ICICI Bank Limited at +91-9560904276 or write at pankaj.sr@icicibank.com or anshu.j@icicibank.com.

(3) The Noticee(s) in particular and the public in general are hereby cautioned and restrained not to deal with the Secured Asset, as detailed above, in any manner in terms of section 13(13) of the SARFAESI Act and any dealing with the Secured Asset will be subject to the charge of IDBI Bank Consortium over the Secured Asset for the outstanding amounts together with interest, compound interest, liquidated damages other charges thereon at the contractual rates until payment/realization.

(4) The Noticee(s) are given last chance to repay the total outstanding dues of ₹ 125,77,70,950.24 (Rupees One hundred Twenty five Crore Seventy Seven Lakhs Seventy Thousand Nine Hundred fifty and Twenty Four Paise only) along with further interest and other charges thereon at the contractual interest rates. The said dues are required to be paid by the Noticee(s) on or before October 28, 2022 failing which, the Secured Assets will be sold as per schedule, as mentioned above.

(5) In case there is any discrepancy between the publication of sale notice in English & vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity.

Statutory 30 days Sale notice under Rule 8(6) of the Rules

The Noticee(s) are once again hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-auction, failing which the secured asset will be auctioned/sold and balance dues, if any will be recovered with interest and cost. If auction fails due to any reasons whatsoever, ICICI Bank (on behalf of IDBI Bank Consortium) would be at liberty to sell the above Secured Asset through Private Treaty or any other means without any further notice to the Noticee(s) and in accordance with the provisions mandated under SARFAESI Act and the Rules thereunder.

Date: September 21, 2022
Place: New Delhi
SD/- Authorized Officer
For ICICI Bank Limited

For All Advertisement Booking Call : 0120-6651214

LIC HOUSING FINANCE LTD.
Registered Office: Bombay Life Building, 2nd Floor, 45/47, Veer Nariman Road, Mumbai-400 001
Back Office: Laxmi Insurance Building, Asaf Ali Road, New Delhi-110002. CIN No.L65922MH1989PLC052257

POSSESSION NOTICE (For Immovable Property) [See Rule 8(1)]

Notice is hereby given under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest (Second) Ordinance 2002 (Ord. 3 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002, The LIC Housing Finance Ltd. issued demand notices on the date mentioned against accounts and stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notices. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken the Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Rules on the dates mentioned against each account. The borrower in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of LIC Housing Finance Ltd., for the amounts and interest thereon. Details of Property where possession had been taken is as follows:

DESCRIPTION OF THE IMMOVABLE PROPERTIES

Sl. No.	Name of the Borrowers & Guarantors	Description of the Property/ Mortgaged /Charged	Date of Demand Notice	Date of Possession	Amount O/s. As Per 13(2) Notice
1.	APPLICANT: MS. SITA & MR. RAM KUMAR (Loan A/c. No.310500004156)	All that part and parcel of the property consisting of Residential Old House No.922/28 New House No.963 B 28 Gail No.4, Jyoti Park, Gurgaon - 122001 Haryana. Total Area Measuring 36 Sq.Yards Bounded: North: Public Road South: Deegar Owner East: Deegar Owner West: Deegar Owner	08.07.2022	19.09.2022	Rs.31,00,185.62 (Rupees Thirty One Lakh One Hundred Eighty Five and Sixty Two Paise Only) plus interest and other charges thereon

The Borrower's attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.
Date: 19/09/2022 Place: GURUGRAM Authorised Officer, LIC Housing Finance Ltd.

